

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 209
IB-1991/ND/2019**

**IN THE MATTER OF:
Mr. Sanghvi Movers Ltd.**

...PETITIONER

Vs.

**M/s. Predominant Engineers
and Contractors Pvt. Ltd.**

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 16.08.2021
(Virtual Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Nitin S. Tambwekar, Mr.
Seshatalpa Sai Bandaru,
Advocates.**

**For the Respondent/Corporate-debtor :Mr. Nishant Kumar Srivastava,
Advocate.**

ORDER

IA No. 3428/2021

Heard the submissions made by the learned counsel for the Operational Creditor and also perused the contents of the application. The counsel has confirmed that the amount settled towards full and final satisfaction was duly paid by the Corporate Debtor to the Operational Creditor and prayed for grant of leave to withdraw the Section 9 application filed against the Corporate Debtor.

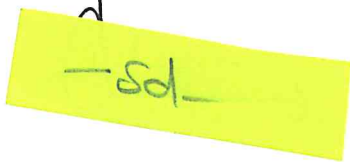
Having heard the submissions made by the counsel and having noted the contents of the application, the Section 9 application bearing case no.



(Anjula)



IB-1991(ND)/2019 is **dismissed as withdrawn** in terms of Rule 8 of IB (Application to Adjudicating Authority) Rules, 2016. The case file/folder and connected papers may be sent to Record Room.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)